

File No: RCD-02004/1/2023-Regulatory-FSSAI-Part(5)
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health and Family Welfare)
(Regulatory Compliance Division)
FDA Bhavan, Kotla Road, New Delhi-110 002

Dated, the 31st July, 2024

Advisory

To,

All Food Business Operators (FBOs)

Subject: - Clarification regarding Selling/Marketing of fruit juices with Non-standardized ingredients - reg.

This is in continuation to the Advisory dated 3rd June, 2024, regarding the above cited subject. It has come to the notice of FSSAI that few manufacturers are adding non standardized ingredients such as 'Deionized apple juice concentrate' in their fruit juices which is not permitted ingredient under Food Safety & Standards Regulation.

2. Food Business Operators are directed to obtain approval of such Non Specified food /ingredients under FSS (Approval for Non-Specific Food and Food Ingredients) Regulation, 2017.
3. Further, the FBOs are also directed to ensure that the claims made on the label and in the advertisements should be in compliance with the labelling requirements as specified under various FSSRs such as FSS (Advertising & Claims) Regulations, 2018, FSS (Labelling & Display) Regulations, 2020 etc.
4. In this regard, the concerned FBOs shall ensure strict compliance of the same.
5. This issues with the approval of the Competent Authority.


(Inoshi Sharma)

Executive Director (CS)

Email: ed-office@fssaigov.in

To:

1. Commissioners of Food Safety of all States/UTs
2. Directors of all Regional Offices, FSSAI
3. CTO, FSSAI-with a request for uploading on the FSSAI website

Copy for information to:

1. Sr. PS to CEO, FSSAI
2. Advisor (S&S), FSSAI